

THE SALARIES AND ALLOWANCES OF OFFICERS OF  
PARLIAMENT (AMENDMENT) ACT, 1985

No. 75 OF 1985

[26th December, 1985.]

An Act further to amend the Salaries and Allowances of Officers of  
Parliament Act, 1953.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic  
of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of Officers  
of Parliament (Amendment) Act, 1985.

Short  
title  
and  
com-  
mence-  
ment.

(2) It shall come into force on such date<sup>1</sup> as the Central Government  
may, by notification in the Official Gazette, appoint.

20 of 1953.

2. For section 3 of the Salaries and Allowances of Officers of Parlia-  
ment Act, 1953 (hereinafter referred to as the principal Act), the follow-  
ing section shall be substituted, namely:—

Substi-  
tution of  
new sec-  
tion for  
section 3.

“3. (1) There shall be paid to the Chairman of the Council of  
States a salary of seven thousand five hundred rupees per mensem.

Salaries,  
etc., of  
officers of  
Parlia-  
ment.

(2) Each officer of Parliament, other than the Chairman of the  
Council of States, shall be entitled to receive a salary per mensem  
and an allowance for each day during the whole of his term as such  
officer at the same rates as are specified in section 3 of the Salaries,  
Allowances and Pension of Members of Parliament Act, 1954 with  
respect to members of Parliament.

30 of 1954.

(3) Each officer of Parliament, other than the Chairman of the  
Council of States, shall be entitled to receive a constituency allow-  
ance at the same rate as is specified under section 8 of the said Act  
with respect to members of Parliament.”

3. For section 5 of the principal Act, the following section shall be  
substituted, namely:—

Substitu-  
tion of  
new sec-  
tion for  
section 5.  
Sumptuary  
allowance.

“5. There shall be paid to the Chairman of the Council of States  
and the Speaker of the House of the People a sumptuary allowance

<sup>1</sup>26-12-1985 : *vide* Notification No. GSR 939(E), dated 26-12-1985, Gazette of India,  
Extraordinary, 1985, Part II, section 3 (i).

of one thousand rupees per mensem and to the Deputy Chairman and the Deputy Speaker a sumptuary allowance of five hundred rupees per mensem.”.

Amend-  
ment of  
section 6.

4. In section 6 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) An officer of Parliament and any one member of his family accompanying him shall be entitled to travelling allowances in respect of not more than six return journeys performed, during each year, within India, at the same rates at which travelling allowances are payable to such officer under clause (b) of sub-section (1) in respect of tours referred to in that clause.

*Explanation.*—For the purposes of this sub-section, “return journey” means a journey from one place to another place and the return journey from such other place to the first mentioned place.’.

Insertion  
of new  
section  
10A.

5. In the principal Act, after section 10, the following section shall be inserted, namely:—

‘10A. Notwithstanding anything contained in the Income-tax Act, 1961, the value of rent free furnished residence (including maintenance thereof) provided to an officer of Parliament under sub-section (1) of section 4 shall not be included in the computation of his income chargeable under the head “Salaries” under section 15 of the Income-tax Act, 1961.’.

Exemp-  
tion from  
liability to  
pay  
income-  
tax on cer-  
tain per-  
quisites  
received  
by an  
officer of  
Parlia-  
ment.